

GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
DEPARTMENT OF LEGAL AFFAIRS

LOK SABHA  
UNSTARRED QUESTION NO.5560  
TO BE ANSWERED ON FRIDAY, THE 04<sup>th</sup> April 2025

**Twenty-Third Law Commission**

**5560.** Shri Shashank Mani:

Will the Minister of **LAW AND JUSTICE** be pleased to state:

- (a) whether the Government has set up the 23<sup>rd</sup> Law Commission to review the system of judicial administration and make it more responsive to Contemporary demands; and
- (b) if so, the details thereof?

**ANSWER**

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI ARJUN RAM MEGHWAL)**

**(a) and (b):** The 23<sup>rd</sup> Law Commission of India has been constituted vide order dated 2<sup>nd</sup> September, 2024. The Commission is *inter-alia* mandated to review the system of Judicial Administration to ensure that it is responsive to the reasonable demands of the times and in particular to secure:

- (i) elimination of delays, speedy clearance of arrears and reduction in costs so as to secure quick and economical disposal of cases without affecting the cardinal principle that decision should be just and fair;
- (ii) simplification of processes and court procedures and suggesting harmonising Rules of various High Courts for the sake of uniformity and ease of understanding and implementation;
- (iii) simplification of procedure to reduce and eliminate technicalities and devices for delay so that it operates not as an end in itself but as a means of achieving justice; and
- (iv) Implementation of framework for case management hearing and case flow management.

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